

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

RAJYA SABHA

**UNSTARRED QUESTION NO. 1850
TO BE ANSWERED ON 17.03.2022**

TRAFFICKING OF CHILD LABOURERS

1850 SHRI AKHILESH PRASAD SINGH:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether it is a fact that a recent United Nations (UN) report has expressed concern regarding India for not taking sufficient measures to stop trafficking of child labourers;**
- (b) the latest figure about child labourers employed in organized and unorganized sectors in the country, whether the number of child labourers have increased in recent years; and**
- (c) steps taken by Government to eliminate the scourge of child labour in consonance with the UN prescribed goals?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a): This Ministry is not in receipt of any formal communication from United Nations in this regard. However, a report titled "COVID-19 AND CHILD LABOUR: A TIME OF CRISIS, A TIME TO ACT" prepared by International Labour Organization (ILO) and United Nations International Children's Emergency Fund (UNICEF) is available on the website of ILO.

(b): As per "Crime in India, 2020" a publication of National Crime Records Bureau, 464, 772 and 476 number of cases were registered during calendar year 2018, 2019 and 2020 respectively under Child and Adolescent Labour (Prohibition and Regulation) Act, 1986 in the country.

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(c): The Government is pursuing multipronged strategy to eliminate child labour and has taken comprehensive measures which include legislative measures, rehabilitation strategy, providing right of free education and general socio-economic development so as to eliminate the incidence of the child labour. The details of statutory and legislative measures, rehabilitation strategy and education are as under:

- (i) Government has enacted the Child Labour (Prohibition & Regulation) Amendment Act, 2016 which came into force w.e.f. 1.9.2016. The amendment also provides stricter punishment for employers for violation of the Act and made the offence as cognizable.**
- (ii) Framing of Child Labour (Prohibition and Regulation) Amendment Central Rules**
- (iii) Framing of model State Action Plan enumerating action points to be taken by respective State Governments and circulation of the same to all Chief Secretaries.**
- (iv) Implementation of National Child Labour Project (NCLP) Scheme for rehabilitation of child labour, which has now been subsumed under Samagara Shiksha Abhiyan (SSA) Scheme.**
